

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 46/TT/2014

- Subject : Determination of transmission tariff of Assets (5 nos) under Common Scheme for 765 kV Pooling Stations and Network for NR , Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region for the 2009-14 tariff period.
- Date of hearing : 5.4.2016
- Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Ltd & 7 others
- Parties present : Shri S.S. Raju, PGCIL
Shri M.M Mondal, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff of Assets (5 nos) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region for the 2009-14 tariff period.

2. The representative of the petitioner submitted that:
- a) The provisional tariff for the instant assets was allowed vide order dated 23.6.2014.
 - b) There has been a time overrun of 18 months in case of Asset no. 1 & 2 and 17 months in case of Assets no. 3,4,and 5.
 - c) The reasons for time over run was mainly due to the delay in obtaining the possession of the land for the Ranchi Sub station land.
 - d) Since Assets 1&2 were schedule to be commissioned in the 2014-19 tariff period a fresh Petition No 27/TT/2016 has been filed.



3. The Commission after hearing the parties directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 21.4.2016:-

- (i) Auditor certificates showing actual capital expenditure and actual additional capital expenditure incurred along with revised tariff forms for all the three assets commissioned on the same date (i.e. 01.02.2014) since all the three assets into one single asset. The Auditor certificate should clearly indicate whether the certified cost is inclusive of liability or exclusive of liability.
- (ii) Revised Cost Estimates (if any) along with the revised apportioned approved cost, if any, duly approved by the competent authority.
- (iii) In Form 13, proposed loan for 2013-14 at the interest rate of 10.25% has been mentioned for all the assets. Since, the financial year 2013-14 was already completed, submit a Revised Form 13 indicating actual loans in place of proposed loans along with documentary proof for interest rates.
- (iv) The computation of the IDC on cash basis and IEDC capitalized on cash basis for the asset. Penalty paid in lieu of default in the payment of interest, if any. Clarify whether entire amount of IDC and IEDC has been paid prior to COD.
- (v) Whether entire amount pertaining to initial spares has been discharged as on COD? If not, submit the year wise details of liability discharged. Also clarify whether the amount discharged after COD is included in add cap or not.
- (vi) Provide the details of Asset I and Asset II which were included in original petition by linking with petition No. The description of assets are given below:
 - Asset I: LILO point (at Dharmajaygarh near Korba WR SS) – Ranchi portion of 765 kV S/C Ranchi-WR pooling station line alongwith bays at Ranchi 765 kV S/s.
 - Asset II: 765 kV 3x80 MVAR Bus Reactor I along with bays at Ranchi 765 kV Substaion .

4. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.

5. Subject to the above, order in the petition was reserved.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

